

**Central Administrative Tribunal
Madras Bench**

OA/310/00234/2018

Dated Monday the 19th day of February Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

K.Veerasamy,
Staff Car Driver (Retd.),
No.6/3, Munusamy street,
Pazhavanthangal,
Chennai 600 114. .. Applicant

By Advocate **Mr.K.Manickaraj**

Vs.

1. Union of India, rep by
The Chairman, Railway Board,
Raisina Road, New Delhi 110001.
2. The General Manager,
Southern Railway,
Park Town, Chennai 600 003.
3. The Senior Divisional Personnel Officer,
Chennai Division,
Southern Railway, Park Town,
Chennai 600 003. .. Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“to call for the connected records from the respondents and direct the respondents to revise the pay of the applicant by protecting the pay of the applicant drawn in the regular higher post before reversion to lower post due to administrative reason on surplus account and pass an order to calculate the pension and pensionary benefits taking into account the revised pay and all other consequential benefits, etc. and such other appropriate orders as deemed fit by this Hon'ble Tribunal to avoid further delay and hardship and thus render justice.”

2. It is submitted that the applicant made Annexure A4 representation dated 25.10.2017 to the respondents for revision of his pay, duly protecting the pay drawn in the regular higher post before reversion to lower post due to administrative reasons on account of surplus and to calculate the pension and pensionary benefits, taking into account such revised pay. The said representation is pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the respondents are directed to dispose of the representation dated 25.10.2017 within a time limit to be stipulated by this Tribunal.

3. Mr.P.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider

Annexure A4 representation of the applicant dated 25.10.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(R.Ramanujam)
Member(A)
19.02.2018

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